

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

(IB)-585(PB)/2017

IN THE MATTER OF:

Aditya Birla Real Estate Fund

.... Applicant/Petitioner

Vs.

Amrapali Smart City Developers Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 22.02.2018

Coram:

**Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)**

**Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)**

For the Petitioner/Applicant : Mr. Kumar Kisley, Adv.

For the Respondent : Mr. Dhruv Gandhi, Ms. Rati Tandon, Advocates

ORDER

Learned Counsel appearing for the parties submit that the matter is being heard on day-to-day basis in the Hon'ble Supreme Court and the matter is also posted for hearing today.

In view of above, matter is adjourned to 12th March, 2018.

Sd/-

**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**

Sd/-

**(Dr. DEEPTI MUKESH)
HON'BLE MEMBER (JUDICIAL)**

22.02.2018
V.Sethi